

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.511/2005

Monday this the 4th day of July 2005.

CORAM:

**HON'BLE Mrs. SATHI NAIR, VICE CHAIRMAN
HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER**

K. Pankajakshan,
HS-I (Electrical Fitter),
Southern Railway, Thiruvananthapuram. Applicant

(By Advocate Shri P.V. Baby)

Vs.

1. Union Government of India,
represented by its Secretary to
Railway Ministry, New Delhi.
2. The Divisional Railway Manager,
Southern Railway, Thiruvananthapuram.
3. The Divisional Personnel Officer,
Southern Railway,
Thiruvananthapuram. Respondents

(By Advocate Ms. P.K. Nandini)

The application having been heard on 4.7.05
the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mrs. SATHI NAIR, VICE CHAIRMAN

The applicant is working as Electrical Fitter under the Southern Railway and earlier he had approached the Hon'ble High Court of Kerala against his dismissal from service by filing O.P.6746/85 which was transferred to this Tribunal as K-498/87. This Tribunal while disposing of the same, directed the respondents to reinstate the applicant with all consequential benefits such as full backwages, continuity of service etc. The grievance of the applicant is that, though he was promoted as Electrical Fitter HS-I in implementation of the judgements after filing Contempt Petition, his seniority has not been properly fixed and he also has not been paid the arrears from the date on which his

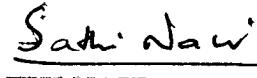
junior was promoted. According to the applicant, he has approached the respondents with several representations and the latest representation is dated 28.9.04, which is still not considered by the respondents.

2. Under these circumstances, as submitted by the counsel for applicant and in the interests of justice, we direct the 2nd respondent to consider and dispose of the representation submitted by the applicant in the light of earlier orders and communicate the decision taken to the applicant within a period of three months from the date of receipt of a copy of this order.

3. O.A. is disposed of as above. No costs.

Dated the 4th day of July 2005.


K.V.SACHIDANANDAN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN